

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CA No.41/2017 and 118/2017
with
CP NO. 70(Chd)/Pb/2017**

Jaideep Ghai & Anr.

...Petitioners

Vs.

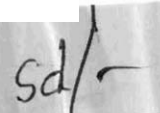
M/s Umesh Developers Pvt. Ltd.& Ors.

...Respondents.

Present: Mr. Anil Kumar Aggarwal, Advocate for petitioner No.1
Mr. Yash Pal Gupta, Advocate for petitioner No. 2.
Mr. Mast Ram, Practising Company Secretary for
Respondents No.1 to 3.

Mr. Yash Pal Gupta, Advocate for petitioner No.2 had filed CA No.118/2017 under Rule 44 of the NCLT Rules, 2016 seeking to withdraw from the instant petition stating that the grievance of the petitioner has been settled. The petitioner No.2 is permitted to withdraw his name from the instant petition. Ordered accordingly. The Registry would make necessary corrections in the array of petitioners in the Memo of Parties.

Learned counsel for petitioner No.1 Mr. Anil Kumar Aggarwal wants to file an additional affidavit. Let the same be filed in the Registry. List the matter for arguments on 20.09.2017. The response to the affidavit, if any, be filed at least ten days before the date fixed with copy advance to the counsel opposite.


(Justice R.P. Nagrath)
Member (Judicial)

August 22, 2017
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